

**Mody University Of Science And Technology, Lakshmangarh
(Sikar) Act, 2013**

29 of 2013

[15 September 2013]

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1. Short title, extent and commencement

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PREAMBLE

An Act to provide for establishment and incorporation of the Mody University of Science and Technology, Lakshmangarh (Sikar) in the State of Rajasthan and matters connected therewith and incidental thereto.

Whereas, with a view to keep pace with the rapid development in all spheres of knowledge in the world and the country, it is essential to create world level modern research and study facilities in the State to provide state of the art educational facilities to the youth at their door steps so that they can make out of them human resources compatible to liberalized economic and social order of the world;

And whereas, rapid advancement in knowledge and changing requirements of human resources makes it essential that a resourceful and quick and responsive system of educational research and development be created which can work with entrepreneurial zeal under an essential regulatory set up and such a system can be created by allowing the private institutions engaged in higher education having sufficient resources and experience to establish universities and by incorporating such universities with such regulatory provisions as ensure efficient working of such institutions;

And whereas, the Mody Institute of Technology and Science

Society, New Delhi is a Society registered under the Societies Registration Act, 1860 (Central Act No. 21 of 1860) at Registration No. S-48366 of 2004 dated 20.2.2004 in the office of Registrar of Societies, Government of N.C.T. of Delhi is engaged in the field of education and running Mody Institute of Technology and Science, Lakshmangarh (Sikar) for last several years which enjoys the status of a deemed university.

And whereas, the said Mody Institute of Technology and Science Society, New Delhi has set up educational infrastructures, both physical and academic, as specified in Schedule I, at Lakshmangarh, District Sikar in the State of Rajasthan and has agreed to invest the said infrastructure in a University for research and studies in the disciplines specified in Schedule II and has also deposited an amount of rupees two crores to be utilized in establishment of an endowment fund in accordance with the provisions of this Act;

And whereas, the sufficiency of the above infrastructure has been got enquired into by a committee, appointed in this behalf by the State Government consisting of the Vice-Chancellor, Maharaja Ganga Singh University, Bikaner, Director, College Education Rajasthan, Jaipur, Director, Malviya National Institute of Technology, Jaipur, Dean Faculty of Management, University of Rajasthan, Jaipur, Dean, Faculty of Law, University of Rajasthan, Jaipur, Dean, Faculty of Science, University of Rajasthan, Jaipur and Dean, Faculty of Commerce, University of Rajasthan, Jaipur;

And whereas, if the aforesaid infrastructure is utilized in incorporation as a University and the said Mody Institute of Technology and Science Society, New Delhi is allowed to run the University, it would contribute in the academic development of the people of the State;

Now, therefore, be it enacted by the Rajasthan State Legislature in the Sixty-fourth Year of the Republic of India, as follows:-

1. Short title, extent and commencement :-

(1) This Act may be called the Mody University of Science and Technology, Lakshmangarh (Sikar) Act, 2013.

(2) It extends to the whole of the State of Rajasthan.

(3) It shall be deemed to have come into force on and from 10th June, 2013.